

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 884/86

Dated: 31.10.86

Shri Kishan Chand ... Applicant

Vs.


Union of India & Ors. ... Respondents.

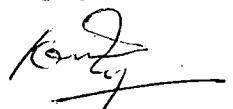
Coram:- Mr. Justice K. Madhava Reddy, Chairman
Mr. Kaushal Kumar, Member

For the applicant ... None

(Judgement of the Bench delivered by Mr. Justice K. Madhava Reddy, Chairman)

Even on the last date of hearing no one appeared. Today again neither the applicant nor anybody on his behalf appears. In the application the order of reversion made on 27.5.1965 is called in question. The petition for condonation of delay does not disclose sufficient grounds for not filing the application in time. Even otherwise, we do not find any merit in this application. Application is accordingly dismissed.


(Kaushal Kumar)
Member 31.10.86


(K. Madhava Reddy)
Chairman 31.10.86

M.P. 819/86
Restoration - Review?